THE EMPLOYEE’S COMPENSATION (AMENDMENT) ACT, 2017

An Act further to amend the Employee’s Compensation Act, 1923.

BE it enacted by Parliament in the Sixty-eighth Year of the Republic of India as
follows:—

1. (1) This Act may be called the Employee’s Compensation (Amendment) Act, 2017.

(2) It shall come into force on such date as the Central Government may, by notification
in the Official Gazette, appoint.

2. In the Employee’s Compensation Act, 1923 (hereinafter referred to as the principal
Act), after section 17, the following section shall be inserted, namely:—

"17A. Every employer shall immediately at the time of employment of an employee,
inform the employee of his rights to compensation under this Act, in writing as well as
through electronic means, in English or Hindi or in the official language of the area of
employment, as may be understood by the employee.”.

3. In the principal Act, in section 18A, in sub-section (1),—
(i) in clause (d), for the word and figures "section 16,", the words and figures "section 16, or" shall be substituted;

(ii) after clause (d), the following clause shall be inserted, namely:

"(e) fails to inform the employee of his rights to compensation as required under section 17A;"

(iii) in the long line, for the words "which may extend to five thousand rupees", the words "which shall not be less than fifty thousand rupees but which may extend to one lakh rupees" shall be substituted.

4. In the principal Act, in section 30, in sub-section (1), in the first proviso, for the words "three hundred rupees", the words "ten thousand rupees or such higher amount as the Central Government may, by notification in the Official Gazette, specify" shall be substituted.

5. Section 30A of the principal Act shall be omitted.

DR. G. NARAYANARAJU,
Secretary to the Govt. of India.

CORRIGENDUM

The Enforcement of Security Interest and Recovery of Debts Laws and Miscellaneous Provisions (Amendment) Act, 2016 (No. 44 of 2016), as Published in the Gazette of India, Extraordinary, Part II, Section 1, Issue No. 51, dated the 16th August, 2016, at page NO. 2, in line 13, for ‘“securitisation or”’ read ‘“securitisation company or”’. 

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